

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-106

Appeal No- 349/252/ND/2020

IN THE MATTER OF:

Jharipani Estates Private Limited

Vs.

RoC

....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 01.10.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

For the Respondent

: Ms. Rashmi Jain

: Mr. Alok Pandey, Ld. ARoC, Mr. Abhishek Maratha & Mr. Pratyaksh Gupta for IT

ORDER

Mr. Pratyaksh Gupta, Ld. Counsel for the Income Tax Department submitted that the appellant has not enclosed the balance sheet for the years 2017-18, 2018-19 & 2019-20 so, under such circumstances, it is not possible to verify from the records in respect of the liability of the respondent. So the appellant may be directed to file these documents by filing supplementary affidavit.

Considering these facts, the appellant is directed to bring all the documents on record by filing supplementary affidavit within ten days from today after serving an advance copy upon the Ld. Counsel for the IT Deptt and Ld. ARoC. He is also directed to serve a soft copy of the memo of appeal on the email ID of the Ld. Counsel for the IT Deptt as well as Ld. ARoC. Ld. ARoC and Ld. Counsel for the IT Deptt. are also directed to share their E-mail ID with the Ld. Counsel for the petitioner during the Course of the day.

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)